

12.04 hrs.

PAPERS LAID ON THE TABLE
FINAL REPORT OF DIRECT TAX LAWS
COMMITTEE AND A STATEMENT

THE MINISTER OF STATE IN THE
 MINISTRY OF FINANCE (SHRI
 ZULFIQUARULLAH): On behalf of
 the Minister of Finance, I beg to lay
 on the Table:

(1) A copy of Final Report of
 the Direct Tax Laws Committee.

(2) A statement (Hindi and
 English Versions) explaining reasons
 for not laying simultaneously the
 Hindi version of the Report men-
 tioned at (1) above.

[Placed in Library. See No. LT-
 2968/78.]

NOTIFICATIONS UNDER CENTRAL EXCISE
RULES AND CUSTOMS TARIFF ACT.

SHRI ZULFIQUARULLAH: I beg to
 lay on the Table:—

(1) A copy each of the following
 Notifications (Hindi and English
 versions) issued under the Central
 Excise Rules, 1944:—

(i) G.S.R. 467(E) published in
 Gazette of India dated the 22nd
 September, 1978 together with an
 explanatory memorandum provid-
 ing for conditional exemption in
 excise duty on transformer oil with
 a view to raise the countervailing
 duty on imported transformer oil.

(ii) G.S.R. 488(E) and 489(E)
 published in Gazette of India dated
 the 4th October, 1978 together with
 an explanatory memorandum pro-
 viding full/partial exemption from
 the levy of additional duties of ex-
 cise on specified textiles and textile
 articles.

(iii) G.S.R. 490(E) published in
 Gazette of India dated the 4th
 October, 1978 together with an ex-
 planatory memorandum providing
 for rebate of additional duty of
 excise on goods exported to any

country or territory outside India,
 other than Bhutan and Nepal, sub-
 ject to conditions as applicable in
 respect of rebate of basic excise
 duty.

(iv) G.S.R. 491(E) published in
 Gazette of India dated the 4th
 October, 1978, together with an
 explanatory memorandum extend-
 ing the facility of manufacture in
 bond of articles from textiles and
 textile articles covered by the
 provisions of additional duties of
 Excise (Textiles and Textile Arti-
 cles) Ordinance, 1978 in respect of
 which the manufacture in bond
 facility has been extended under
 rule 191B of the Central Excise
 Rules, 1944.

(v) G.S.R. 502(E) to 504(E) pub-
 lished in Gazette of India dated the
 18th October, 1978 together with an
 explanatory memorandum regard-
 ing adjustment of excise duties on
 aluminium arising from the revised
 Aluminium pricing Policy.

(vi) G.S.R. 516(E) and 517(E)
 published in Gazette of India dated
 the 30th October, 1978 together
 with an explanatory memorandum
 extending the period of validity of
 the notification fixing reduced rate
 of excise duty on indigenous cop-
 per.

(vii) G.S.R. 547(E) published in
 Gazette of India dated the 10th
 November, 1978, together with an
 explanatory memorandum extend-
 ing the benefit of the excise duty
 relief scheme to encourage higher
 production to manufacturers of
 Iron and Steel products in certain
 situations.

(viii) G.S.R. 496(E) published
 in Gazette of India dated the 16th
 October, 1978 together with an
 explanatory memorandum provid-
 ing for duty exemption on agricul-
 tural discs.

(ix) G.S.R. 560(E) published in
 Gazette of India dated the 22nd
 November, 1978 together with an